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को किलने करोड़ रूपएका ऋण दिया है;

- (ख) उसका वर्ष-वार व्योरा क्या है;
- (ग) क्या इन ऋणों के देने में कोई अनियमितताएं हुई हैं; यदि हां, तो उनका स्थीरा क्या है; और
- (घ) क्या यह सच है कि प्रधान कार्यालय को मंजूरी मिलने के पहले ही ऋण दे दिए गए थे यदि हां, तो दोषी व्यक्तियों के खिलाफ क्या कार्य-वाही की गयी है?

वित्त मंत्रालय में राज्य मंती और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा॰ अबरार अहमद): (क) से (घ) वैंकों में प्रचलित प्रथाओं और रीतिरिवाजों तथा सरकारी क्षेत्र के बैंकों को नियंतित करने बाली संविधियों के अनसार बैंकों

# के विभिन्स ग्राहकों के संबंध में सूचना प्रकट नहीं की जा सकती।

#### Termination of services of Bank executives

1944. SHRI JAGIR SINGH DARD: Will the Minister of FINANCE be pleased to state:

- (a) the names of Managing Directors/ Executive Directors etc. whose services have been terminated by Government during the last 6 months; and
- (b) the specific reasons in each case for sacking the Officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) During the last six months Government have terminated the tenure of the following whole-time Directors: —

#### \$r. No.

## Name and Designation

### Reasons for termination

- Sh. V. Mahadevan, Managing Director, State Bank of India.
- 2. Sh. R. S. Pai, Executive Director, Syndicate Bank.
- Sh. M. Gopaiakrishnaiah, Executive Director, Bank of Maharashtra.

For purchase of shares out of promoters'/ employees' quota in contravention of the guidelines of the Government of India.

For purchase of shares out of promoters' quota in contravention of the guidelines of Government of India and also for involvement of Syndicate Bank in irregularities in securities transactions.

For involvement of Andhra Bank in irregularities in securities transactions.

## **Malpractices in State Bank of Indore**

1945. SHRI RAM NARESH YADAV:

SHRI S. VIDUTHALAI VIRUMBI:

SHRI PASUMPON THA.

KIRUTTINAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the 'Write up' that appeared in Indore Samachar (Hindi) published from Indore in its issues of 16th June, 1993 to 8tb July, 1993, interalia, highlight-

ing various types of malpractices, corruption and frauds that have taken place in State Bank of Indore;

- (b) if so, what is the number of cases during the last three years where State Bank of Indore has sanctioned loans exceeding one crore of rupees without obtaining guarantee therefor;
- (c) whether there is also an allegation regarding serious irregularities in the preparation of the annual accounts of the Bank for the year 1992-93;